

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE
LOK SABHA**

**UNSTARRED QUESTION NO. 565.
TO BE ANSWERED ON WEDNESDAY, THE 20TH JULY, 2022.**

STARTUPS IN GUJARAT

565. SHRI C.R. PATIL:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

वाणिज्य एवं उद्योग मंत्री

- (a) the year-wise details of Startups incorporated in the country in the last five years, State/UT-wise;
- (b) the details of the programmes launched by the Government to promote Startups across the country, State/UT-wise including Gujarat; and
- (c) the details of schemes implemented in Gujarat by the Government in this regard?

ANSWER

वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्री सोम प्रकाश)

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY
(SHRI SOM PARKASH)**

- (a):** Under Startup India Initiative, entities are being recognized by the Department for Promotion of Industry and Internal Trade (DPIIT) as startups as per eligibility conditions prescribed under G.S.R. notification 127 (E) dated 19th February, 2019. The year-wise, state-wise detail of startups recognized by the DPIIT in the last five years is placed at **Annexure-I**.
- (b) & (c):** The measures taken by the Government to promote startups across the country, including Gujarat are placed at **Annexure-II**. All the initiatives under the Startup India are inclusive and are implemented across States, cities, towns and rural areas.

ANNEXURE-I**ANNEXURE REFERRED TO IN REPLY TO PART (a) OF THE LOK SABHA UNSTARRED QUESTION NO. 565 FOR ANSWER ON 20.07.2022.**

The year-wise, state-wise detail of startups recognized by the DPIIT in the last five years is as under:

State/ UTs	2017	2018	2019	2020	2021
Andaman and Nicobar Islands	1	2	8	5	13
Andhra Pradesh	100	160	176	232	297
Arunachal Pradesh	-	2	2	-	4
Assam	34	68	67	119	188
Bihar	47	45	154	258	390
Chandigarh	22	26	40	54	69
Chhattisgarh	56	19	160	154	166
Dadra and Nagar Haveli and Daman and Diu	4	1	3	5	12
Delhi	727	1,158	1,378	1,771	2,191
Goa	19	43	41	67	81
Gujarat	285	442	600	879	1,717
Haryana	255	478	702	809	1,063
Himachal Pradesh	9	16	29	41	56
Jammu and Kashmir	14	43	38	64	132
Jharkhand	35	85	88	164	191
Karnataka	842	1,184	1,675	1,739	2,144
Kerala	163	326	653	702	921
Ladakh	-	-	-	1	-
Lakshadweep	-	-	-	1	-
Madhya Pradesh	102	289	329	425	558
Maharashtra	1,058	1,620	2,129	2,685	3,721
Manipur	4	7	6	12	37
Meghalaya	-	2	5	-	9
Mizoram	-	2	1	1	2
Nagaland	4	2	2	5	7
Odisha	108	166	184	277	392
Puducherry	3	15	10	13	17
Punjab	28	65	93	146	241
Rajasthan	137	241	349	496	620
Sikkim	1	-	2	1	3
Tamil Nadu	257	449	609	756	1,103
Telangana	312	501	596	802	987
Tripura	-	2	7	23	12
Uttar Pradesh	392	776	881	1,377	1,968
Uttarakhand	43	69	97	114	162
West Bengal	171	271	303	398	686
Grand Total	5,233	8,775	11,417	14,596	20,160

ANNEXURE REFERRED TO IN REPLY TO PART (b) & (c) OF THE LOK SABHA UNSTARRED QUESTION NO. 565 FOR ANSWER ON 20.07.2022.

Programs Launched under Startup India initiative

The details of various programs undertaken by the Government to promote startups under Startup India initiative across the country are as under:

1. **Startup India Action Plan**: An Action Plan for Startup India was unveiled on 16th January 2016. The Action Plan comprises of 19 action items spanning across areas such as “Simplification and handholding”, “Funding support and incentives” and “Industry-academia partnership and incubation”. The Action Plan laid the foundation of Government support, schemes and incentives envisaged to create a vibrant startup ecosystem in the country.
2. **Fund of Funds for Startups (FFS) Scheme**: The Government has established FFS with corpus of Rs. 10,000 crore, to meet the funding needs of startups. DPIIT is the monitoring agency and Small Industries Development Bank of India (SIDBI) is the operating agency for FFS. The total corpus of Rs. 10,000 crore is envisaged to be provided over the 14th and 15th Finance Commission cycles based on progress of the scheme and availability of funds. It has not only made capital available for startups at early stage, seed stage and growth stage but also played a catalytic role in terms of facilitating raising of domestic capital, reducing dependence on foreign capital and encouraging home grown and new venture capital funds.
3. **Regulatory Reforms**: 52 regulatory reforms have been undertaken by the Government since 2016 to enhance ease of doing business, ease of raising capital and reduce compliance burden for the startup ecosystem.
4. **Support for Intellectual Property Protection**: Startups are eligible for fast-tracked patent application examination and disposal. The Government launched Start-ups Intellectual Property Protection (SIPP) which facilitates the startups to file applications for patents, designs and trademarks through registered facilitators in appropriate IP offices by paying only the statutory fees. Facilitators under this Scheme are responsible for providing general advisory on different IPRs, and information on protecting and promoting IPRs in other countries. The Government bears the entire fees of the facilitators for any number of patents, trademark or designs, and startups only bear the cost of the statutory fees payable. Startups are provided with an 80% rebate in filing of patents and 50% rebate in filing of trademark vis-a-vis other companies.
5. **Self-Certification under Labour and Environmental laws**: Startups are allowed to self-certify their compliance under 9 Labour and 3 Environment laws for a period of 3 to 5 years from the date of incorporation.

6. **Income Tax Exemption for 3 years:** Startups incorporated on or after 1st April 2016 can apply for income tax exemption. The recognized startups that are granted an Inter-Ministerial Board Certificate are exempted from income-tax for a period of 3 consecutive years out of 10 years since incorporation.
7. **International Market Access to Indian Startups:** One of the key objectives under the Startup India initiative is to help connect Indian startup ecosystem to global startup ecosystems through various engagement models. This has been done through international Government to Government partnerships, participation in international forums and hosting of global events. Startup India has launched bridges with over 15 countries (Brazil, Sweden, Russia, Portugal, UK, Finland, Netherlands, Singapore, Israel, Japan, South Korea, Canada, Croatia, Qatar and UAE) that provides a soft-landing platform for startups from the partner nations and aid in promoting cross collaboration.
8. **Faster Exit for Startups:** The Government has notified Startups as 'fast track firms' enabling them to wind up operations within 90 days vis-a-vis 180 days for other companies.
9. **Startup India Hub:** The Government launched a Startup India Online Hub on 19th June 2017 which is one of its kind online platform for all stakeholders of the entrepreneurial ecosystem in India to discover, connect and engage with each other. The Online Hub hosts Startups, Investors, Funds, Mentors, Academic Institutions, Incubators, Accelerators, Corporates, Government Bodies and more.
10. **Exemption for the Purpose Of Clause (VII)(b) of Sub-section (2) of Section 56 of the Act (2019):** A DPIIT recognized startup is eligible for exemption from the provisions of section 56(2)(viib) of the Income Tax Act.
11. **Startup India Showcase:** Startup India Showcase is an online discovery platform for the most promising startups of the country chosen through various programs for startups exhibited in a form of virtual profiles. The startups showcased on the platform have distinctly emerged as the best in their fields. These innovations span across various cutting-edge sectors such as Fintech, EnterpriseTech, Social Impact, HealthTech, EdTech, among others. These startups are solving critical problems and have shown exceptional innovation in their respective sectors. Ecosystem stakeholders have nurtured and supported these startups, thereby validating their presence on this platform.
12. **National Startup Advisory Council:** The Government in January 2020 notified constitution of the National Startup Advisory Council to advise the Government on measures needed to build a strong ecosystem for nurturing innovation and startups in the country to drive sustainable economic growth and generate large scale employment opportunities. Besides the ex-officio members, the council has a number of non-official members, representing various stakeholders from the startup ecosystem.
13. **Startup India: The Way Ahead:** Startup India: The Way Ahead at 5 years celebration of Startup India was unveiled on 16th January 2021 which includes actionable plans for promotion of ease of doing business for startups, greater role

of technology in executing various reforms, building capacities of stakeholders and enabling a digital Aatmanirbhar Bharat.

14. **Startup India Seed Fund Scheme (SISFS)**: Easy availability of capital is essential for entrepreneurs at the early stages of growth of an enterprise. The capital required at this stage often presents a make-or-break situation for startups with good business ideas. The Scheme aims to provide financial assistance to startups for proof of concept, prototype development, product trials, market entry and commercialization. Rs. 945 crore has been sanctioned under the SISFS Scheme for period of 4 years starting from 2021-22.
